

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.27/RP/2021**

in

**Petition No. 30/GT/2020**

**Coram:**

**Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member**

**Date of Order: 14<sup>th</sup> August, 2022**

**IN THE MATTER OF**

Review of Commission's Order dated 16.9.2021 in Petition No. 30/GT/2020 regarding determination of tariff of Nathpa Jhakri Hydro Power Station (1500 MW) for the period from 1.4.2019 to 31.3.2024.

**AND**

**IN THE MATTER OF**

SJVN Limited,  
SJVN Corporate Office Complex,  
Shanan, Shimla-171006,  
Himachal Pradesh

**...Review Petitioner**

**Vs**

1. Punjab State Power Corporation Limited,  
The Mall, Patiala, Punjab – 147001
2. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula, Haryana – 134109
3. Tata Power Delhi Distribution Limited,  
NDPL House, Hudson Lane,  
Kingsway Camp, New Delhi-110019
4. BSES Rajdhani Power Limited,  
2<sup>nd</sup>Floor, B-Bock, BSES Bhawan,  
Nehru Place, New Delhi-110019
5. BSES Yamuna Power Limited,  
3<sup>rd</sup>Floor, Shakti Kiran Building, Karkardooma,



Near Court Road New Delhi-110092

6. Jaipur Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005, Rajasthan
7. Ajmer Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005, Rajasthan
8. Jodhpur Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005, Rajasthan
9. Himachal Pradesh State Electricity Board Limited,  
Vidyut Bhawan, Kumar House,  
Shimla – 171004
10. Power Development Department,  
Government of J&K, Civil Secretariat Building,  
Jammu-180001 (J&K)
11. Engineering Department,  
1<sup>st</sup>Floor, UT Secretariat, Sector 9-D  
Chandigarh-160009
12. Uttar Pradesh Power Corporation Limited,  
Shakti Bhawan, 14 Ashok Marg,  
Lucknow, Uttar Pradesh – 226001
13. Uttaranchal Power Corporation Limited,  
Urja Bhawan, Kanwali Road,  
Dehradun-248001
14. Government of Himachal Pradesh,  
H.P. Secretariat, Shimla-171002
15. Madhya Pradesh Power Management Company Limited,  
Shakti Bhawan, Rampur,  
Jabalpur-482008

...Respondents

**Parties Present:**

Ms. Anushree Bardhan, Advocate, SJVNL  
Ms. Shikha Sood, Advocate, SJVNL  
Ms. Srishti Khindaria, Advocate, SJVNL  
Ms. Surbhi Kapoor, Advocate, SJVNL  
Shri Harish Kumar Sharma SJVNL  
Shri Aman Katoch, SJVNL  
Shri Naveen Yadav, SJVNL



Shri Sanjay Kumar, SJVNL  
Shri R.B. Sharma, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL  
Shri Ravindra Khare, MPPMCL

### **ORDER**

The Review Petitioner, SJVNL has filed this Review Petition against the Commission's order dated 16.9.2021 in Petition No. 30/GT/2020 (in short 'the impugned order') whereby, the generation tariff of Nathpa Jhakri Hydro Electric Project (1500 MW) (hereinafter referred to as "the generating station" or "the Project") for the period from 1.4.2019 to 31.3.2024 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as 'the 2019 Tariff Regulations').

2. Aggrieved by the impugned order dated 16.9.2021, the Review Petitioner has filed this Review Petition on the ground that there are errors apparent on the face of the record, on the following issues:

*(A) Deduction of additional capitalization amounting to Rs 43.24 crores as against the claimed additional capitalization of Rs 49.38 crore during the period 2019-24;*

*(B) Disallowance of depreciation of corporate office capital expenditure (Construction of Office Building) amounting to Rs 2485.65 lakh claimed as a part of O & M expenses;*

*(C) Adjustment of depreciation on account of assets de-capitalized has not been considered in line with provisions of the Tariff Regulations 2019 and the salvage value of IT-equipment and software ought to have been considered as Nil and 100% value of the assets ought to have been considered as depreciable; and*

*(D) Error pertaining to the Return on Equity calculations (filed vide affidavit dated 9.2.2022).*

### **Hearing dated 24.2.2022**

3. The Review Petition was heard through virtual hearing, on 24.2.2022, on the issues raised in paragraph 2 above and the Commission reserved its order in the



matter. However, the order in the petition could not be passed prior to the Chairperson, Shri P.K.Pujari demitting office. Accordingly, the Review Petition was re-listed for hearing. Reply to the Review Petition has been filed by the Respondent MPPMCL and Respondent BRPL vide their affidavits dated 12.7.2022 and 13.7.2022 respectively.

#### **Hearing dated 14.7.2022**

4. The Review Petition was heard through virtual conferencing, on 14.7.2022. During the hearing, the learned counsel for the Review Petitioner made detailed submissions in the matter. The learned counsel for the Respondent and the representative of the Respondent, objected to the prayers of the Review Petitioner. The Commission after hearing the parties, reserved its order on 'admissibility' of the Review Petition.

5. Considering the submissions of the parties, the Review Petition is 'admitted' on the issues raised in paragraph 2 above. Notice shall be issued to the Respondents.

6. The Respondents are directed to file their replies on 'merits' on or before **27.8.2022**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **8.9.2022**. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted for any reason.

7. Review Petition No. 27/RP/2021 shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**Sd/-  
(Pravas Kumar Singh)  
Member**

**Sd/-  
(Arun Goyal)  
Member**

**Sd/-  
(I. S. Jha)  
Member**

